

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 321/TT/2020

Date: 28.3.2021

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff of 2004-09 and 2009-14 tariff blocks, (ii) truing up of transmission tariff of 2014-19 tariff block, and (iii) determination of transmission tariff of 2019-24 tariff block for Combined Asset under Vindhyachal Stage-I Transmission System in Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.4.2021.

- a) Form 10 B for Combined Asset for 2014-19 period and 2019-24 period.
- b) Details of actual date of decapitalization and actual date of Combined Asset not put to use for 2014-19 and 2019-24 periods.
- c) RPC/OCC approval for replacement of equipment.
- d) With regard to claim of Additional Capital Expenditure (ACE), submit details of O&M works, carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations.
- e) Whether equipment replacement carried out during 2014-19 period is discussed and approved by the beneficiaries.

- f) Whether the projected ACE claimed for 2014-19 and 2019-24 periods is within the scope of work. If yes, details of the same may be provided.
- g) Whether the proposed ACE claimed during 2019-24 period is for the purpose of life extension. If yes, submit the details of the same alongwith certification of OEM.
- h) Whether the proposed replacement during 2019-24 period is discussed and approved by the beneficiaries.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer